

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-345/2012/433/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abhijit Bhattacharyya,
District & Sessions Judge, Haflong, Dima Hasao.

Dated 22 January, 2021

Sub:- **Earned leave.**

Ref:- Your Memo No. DJ/DH/I-1/2021/192(I)/Estt. Date 18.01.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted 13 (thirteen) days earned leave w.e.f. 18.01.2021 to 30.01.2021 (sufficing 31.01.2021) along with station leave permission from the morning of 18.01.2021 till the morning of 01.02.2021, **subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** You have been allowed to keep your official vehicle until your return to Haflong, Dima Hasao. Further, you are asked to retrospectively hand over charge of your Court and office to the Civil Judge cum Assistant Sessions Judge, Haflong, Dima Hasao.

Yours faithfully,

sd/-

435
JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-345/2012/434-/A, dated 22.1.2021

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of the Leave application in prescribed format in enclosed.
2. ✓ The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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